

MC[WP(C) No. 38 of 2014

In WP(C) No. 263 of 2013

5.3.2014

HON'BLE THE CHIEF JUSTICE

Shri SP Mahanta, Advocate, present for the applicants.

Shri. R.Sahu, Advocate, present for the respondent.

Heard.

By means of this application, the applicant/Union of India has sought further one month's time to comply the order dated 12-9-2013 passed in WP(C) No. 263 of 2013.

Further one month's time is granted and no more time will be allowed. The Misc. Case No. 38 of 2014 stands disposed of.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 341 of 2013

5.3.2014

HON'BLE THE CHIEF JUSTICE

Shri VK Jindal, Sr. Advocate, assisted by Ms. QB Lamare, Advocate, present for the petitioners.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the respondent No. 1.

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri N.Mozika, Advocate, present for the respondents No. 4, 5, 6 10 and 12.

Learned counsel for the writ petitioner prays for and is allowed further one weeks' time to file the rejoinder affidavit.

List on 13-3-2014 for hearing before the appropriate bench.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 15 of 2014

5.3.2014

HON'BLE THE CHIEF JUSTICE

Ms. A.Sinha, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, assisted by Mr. KP Bhattacharjee, Govt. Advocate, present for the respondents No. 1 and 2.

Mr. R. Deb Nath, Advocate, present for the respondent No. 3.

Learned counsel for the respondents pray for and are allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 51 of 2014

5.3.2014

HON'BLE THE CHIEF JUSTICE

Shri YS Mannan, Advocate, present for the petitioner.

Shri KS Kynjing, AG, assisted by Shri ND Chullai, Sr. Govt. Advocate, present for the respondents.

Heard.

By means of this writ petition, the petitioner has challenged the order dated 30-1-2014 of settlement of tender for implementing of Phase 2 of Rashtriya Swasthya Bima Yojana and Megha Health Insurance Scheme in favour of respondents No. 4 and 5.

The petitioners are a Govt. of India Public Sector undertaking engaged in business providing insurance cover to various types of schemes. In response to the tender invited by respondent No.1, they submitted their tender for Rashtriya Swasthya Bima Yojana and Megha Health Insurance Scheme Phase 2. It is pleaded that the petitioner's bid was the lowest but for trivial clerical error in the name of one of the districts, the bid was not considered, and the bids submitted by respondent No. 4 and 5 with a difference of more than ₹ 1.5 crore, (as against the one submitted by the petitioner) are being considered by the respondents.

Admit the petition.

The respondents No, 1, 2 and 3 are allowed to file their counter affidavit within a period of 3(three) weeks.

Issue notices to respondent No. 4 and 5 who may also file their counter affidavits within a period of 3(three) weeks.

List on 7-4-2014. Meanwhile, in the above circumstances, as an interim measure it is directed that the contract, shall not be finalized till the next date of listing.

S.Rynjah

(Prafulla C.Pant)
CHIEF JUSTICE

WP(C) No. 220 of 2013

5.3.2014

HON'BLE THE CHIEF JUSTICE

Shri R.Sahu, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Heard.

By means of this writ petition, the petitioner, Shri Aditya Pratap, has challenged his dismissal from service on the ground of absence from duty. He has further sought reinstatement in service.

Admit the petition.

Affidavits have already been exchanged.

List before appropriate bench for hearing.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 249 of 2013

5.3.2014

HON'BLE THE CHIEF JUSTICE

Shri K.Sunar, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the respondents No. 1.

Shri. VGK Kynnta, Sr. Advocate, assisted by Shri R.Thangkhiew, Advocate, present for the respondents No. 2 to 5.

Smti NG Shylla, Advocate, present for the respondent No. 6.

Heard.

By means of this writ petition, the petitioner have challenged the validity of creation of Umlatar Village by carving out the original Umwiehsnieh Village.

Admit the petition.

Learned counsel for the respondent No.1 and learned counsel for the respondents No. 2 to 5 state that they are not required to file any counter affidavit in this case.

List for hearing before the appropriate bench in due course.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 280 of 2013

5.3.2014

HON'BLE THE CHIEF JUSTICE

Shri R.Sahu, Advocate, present for the petitioners.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah